

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**(IB)-392 (PB)/2017**

**IN THE MATTER OF:**

Export-Import Bank of India

.... Applicant/Petitioner

Vs.

CHL Limited

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 04.12.2017**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**

**Hon'ble President**

**Ms. Deepa Krishan**

**Hon'ble Member (T)**

For the Applicant/Petitioners : Mr. Rajeev Mehra, Sr. Advocate  
Ms. Misha, Mr. Siddhant Kant,  
Mr. Shantanu Chaturvedi,  
Ms. Niti A. Sachar, Advocates

Mr. Dhiraj Kumar Jha, CS

For the Respondents : Mr. Arun Kathpalia, Sr. Adv.  
Mr. Atul Sharma, Mr. Sugam Seth,  
Advocates

**ORDER**

Arguments on behalf of the petitioner are concluded.

To come up for the arguments on behalf of respondent on  
08.12.2017.

Sd/-

**(CHIEF JUSTICE M.M.KUMAR)**  
**PRESIDENT**

Sd/-

**(DEEPA KRISHAN)**  
**MEMBER(TECHNICAL)**